

**FIR no.08/2020**  
**PS: Raj Park**  
**State v. Narender @ Akhtar**  
**U/s 186/353/34 IPC & 25/27 Arms Act**

**11.06.2020**

Present : Ld. APP for State.

Mr. Nitin S Vashishit, Ld. Counsel for the accused/applicant  
Narender @ Akhtar (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Narender @ Akhtar.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 05.01.2020 and is no more required for the further investigation. It is further submitted that the co-accused namely Umesh Kumar has already got bail from the Ld. Sessions Court, NW, Rohini Courts, Delhi, on 15.02.2020. It is prayed that the accused Narender @ Akhtar be also granted bail on parity ground. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail

application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 05.01.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Narender @ Akhtar on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/11.06.2020**

**FIR no.399/2020**  
**PS: Bharat Nagar**  
**State v. Mohit**  
**U/s 323/341/354/506 IPC**

**11.06.2020**

Present : Ld. APP for State.

Mr. Kuldeep Singh, Ld. Counsel for the accused/applicant  
Mohit (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Mohit.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 02.06.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts

resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 02.06.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Mohit on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini:Delhi/11.06.2020**

**FIR No.36/2020**  
**PS Bharat Nagar**  
**U/s: 25/54/59 Arms Act**  
**State v. Ammawala**

**11.06.2020**

Present : Ld APP for the State.

Sh. Ravinder Pratap Singh, Ld. Counsel for  
applicant/accused Ammawala (through VC).

This is an application for release of Jama Talashi articles  
filed by the applicant.

Reply has been filed by the IO stating that he has no  
objection in the release of Jama Talashi articles of the  
applicant/accused.

Heard. Record perused.

IO is directed to release the Jama Talashi articles to the  
applicant/accused as per Personal Search Memo against due  
acknowledgment.

Application stands disposed off.

Copy of this order be sent to the counsel through  
WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for  
compliance by the Naib Court Ct Pradeep attached with the court  
today.

In-charge Computer Branch is directed to upload the order  
on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/11.06.2020**

**FIR no.122/2020**  
**PS: Mangol Puri**  
**State v. Sachin**  
**U/s 380/454/411 IPC**

**11.06.2020**

Present : Ld. APP for State.

Mr. Rakesh Kumar, Ld. Counsel for the accused/applicant  
Sachin (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Sachin.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 29.05.2020 and is no more required for the further investigation. It is further submitted that the co-accused has already been granted bail. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through e-mail from IO. The original

reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 29.05.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Sachin on the ground of parity on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini:Delhi/11.06.2020**



**e-FIR no.10779/2019**  
**PS: Shalimar Bagh**  
**State v. Sandeep**  
**U/s 379/411 IPC**

**11.06.2020**

Present : Ld. APP for State.

Mr. Dhananjay Kumar Mishra, Ld. Counsel for the  
accused/applicant Sandeep (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Sandeep.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 02.06.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through e-mail from IO. The original reply be filed before the concerned court as and when the courts resume

functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 02.06.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Sandeep on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/11.06.2020**

**e-FIR no.728/2019**  
**PS: Sultan Puri**  
**State v. Akash @ Nikhil**  
**U/s 411 IPC**

**11.06.2020**

Present : Ld. APP for State.

Ms. Archana, Ld. Counsel for the accused/applicant  
Akash @ Nikhil (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Akash @ Nikhil.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 30.01.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts

resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 30.01.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Akash @ Nikhil on furnishing P/B and S/B in the sum of Rs.5,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/11.06.2020**

**e-FIR no.707/2019**  
**PS: Sultan Puri**  
**State v. Akash @ Nikhil**  
**U/s 411 IPC**

**11.06.2020**

Present : Ld. APP for State.

Ms. Archana, Ld. Counsel for the accused/applicant  
Akash @ Nikhil (through VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Akash @ Nikhil.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 30.01.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts

resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 30.01.2020 and as such evidently he is not required for further investigation.

As such, Court bail is granted to the accused Akash @ Nikhil on furnishing P/B and S/B in the sum of Rs.5,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/11.06.2020**

FIR no. 010579/2020  
PS Sultanpuri

**11.06.2020**

Present : Ld. APP for the State.

None for applicant.

Let reply be called from SHO PS concerned for

**12.06.2020.**

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

Sushil Kumar Bansal v. State  
PS Kanjhawla

11.06.2020

Present : Ld. APP for the State.

Ms. Shashi Jaiswal, Ld. counsel for applicant  
through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for seeking relief u/S 102 (1) (b) and Section 100 of Mental Health Care Act, 2017 for providing medical treatment and necessary directions to admit Sh. Sushil Kumar Bansal (who is suffering from mental illness) in Navchetna Hospital, Sector-22, Rohini, Delhi.

Reply on behalf of IO has been received through e-mail.

Application as well as reply perused. Submissions already heard through VC.

It is pertinent to mention that Section 101 of



Mental Health Care Act, 2017 prescribes that if any person with mental illness is being ill-treated or neglected then the Magistrate may cause the said person to be produced before him and pass an order in accordance with the provisions of Section 102. Further, Section 102 prescribes the procedure of the admission of aforementioned person. Therefore, Section 102 has to be read alongwith Section 101 of Mental Health Care Act, 2017.

In the present case, provisions of Section 101 and Section 102 of Mental Health Care Act, 2017 are not attracted as Sh. Sushil Kumar Bansal is neither neglected nor ill-treated by anyone. The family members are at liberty to admit him to Navchetna Hospital on their own.

The present application accordingly dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

## **Inquest proceedings of deceased Onyedinma**

11.06.2020

Present : Ld. APP for the State.

None.

This is an application with seal from the office of Superintendent, Central Jail, Delhi, wherein request to provide copy of Inquest proceedings has been made.

It has been reported by the Ahlmad that present inquest proceedings are still pending before the concerned Court and the same has not been concluded yet.

In view of the same, it is not possible to provide the copy of inquest proceedings.

Application is accordingly disposed off.

Copy of order be sent to concerned Jail Superintendent through E-mail / WhatsApp by the Reader / Ahlmad.

(Sushil Kumar)

Duty MM, NW, Rohini, 11.06.2020

FIR no. 187/19  
PS Maurya Enclave

11.06.2020

**Fresh Charge-sheet filed.**

Present : Ld. APP for the State.

IO ASI Manoj Raghav in person.

Accused is stated to be in JC.

Submissions heard.

Be put up for consideration before the concerned Court on **25.06.2020** on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

e-FIR no. 002826/2019  
PS North Rohini

11.06.2020

Present : Ld. APP for the State.

Sh. Nitin Arora, Ld. counsel for  
applicant/accused through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an bail application of accused Jai Singh.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition ( C ) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. ( C ) 2945/2020 in the matter of

Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Jai Singh admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 11.06.2020

FIR no. 493/17  
PS Subhash Place

11.06.2020

**File is taken up today on an application moved on behalf of accused Subhash.**

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

It is prayed by Ld. counsel for accused Subhash that accused is on bail in the present case and he is presently lodged in JC in Faridabad Jail, Haryana, therefore, intimation regarding the same be sent to concerned Jail Superintendent so that he may be released from Judicial Custody.

Heard. Case file perused.

Perusal of the record shows that accused is on bail in this case.

Let intimation be sent to the Jail Superintendent, Faridabad Jail to release the accused Subhash, if he is not

required in any other.

Application stands disposed off accordingly.

File be sent to concerned Court.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 11.06.2020

e-FIR no. 27993/18  
PS Begumpur

11.06.2020

Present : Ld. APP for the State.

None.

Perusal of the file shows that the present chargesheet was filed before the Court of Ld. Duty MM, NW, Rohini Courts, Delhi on 27.05.2020.

In view of the directions on the Hon'ble High Court of Delhi vide **Office Order no. 1347/DHC/2020 dated 29.05.2020** and directions of Ld. District and Sessions Judge vide **circular no. 19574-19625 F2 (9)/Judl./COVID/North-West/RC/2020 dated 30.05.2020**, the present matter has been adjourned to **06.08.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020



FIR no. 178/17  
PS Begumpur

11.06.2020

Present : Ld. APP for the State.

None.

Perusal of the file shows that the present chargesheet was filed before the Court of Ld. Duty MM, NW, Rohini Courts, Delhi on 27.05.2020.

In view of the directions on the Hon'ble High Court of Delhi vide **Office Order no. 1347/DHC/2020 dated 29.05.2020** and directions of Ld. District and Sessions Judge vide **circular no. 19574-19625 F2 (9)/Judl./COVID/North-West/RC/2020 dated 30.05.2020**, the present matter has been adjourned to **06.08.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

FIR no. 87/2020  
PS Prem Nagar

11.06.2020

Present : Ld. APP for the State.

None.

Perusal of the file shows that the present chargesheet was filed before the Court of Ld. Duty MM, NW, Rohini Courts, Delhi on 27.05.2020.

In view of the directions on the Hon'ble High Court of Delhi vide **Office Order no. 1347/DHC/2020 dated 29.05.2020** and directions of Ld. District and Sessions Judge vide **circular no. 19574-19625 F2 (9)/Judl./COVID/North-West/RC/2020 dated 30.05.2020**, the present matter has been adjourned to **06.08.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

FIR no. 115/2020  
PS Subhash Place

11.06.2020

Present : Ld. APP for the State.

None.

Perusal of the file shows that the present chargesheet was filed before the Court of Ld. Duty MM, NW, Rohini Courts, Delhi on 27.05.2020.

In view of the directions on the Hon'ble High Court of Delhi vide **Office Order no. 1347/DHC/2020 dated 29.05.2020** and directions of Ld. District and Sessions Judge vide **circular no. 19574-19625 F2 (9)/Judl./COVID/North-West/RC/2020 dated 30.05.2020**, the present matter has been adjourned to **06.08.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

FIR no. 166/20  
PS Maurya Enclave

11.06.2020

**Fresh Charge-sheet filed.**

Present : Ld. APP for the State.

IO WSI Pinki in person.

Accused is stated to be in JC.

Submissions heard.

Be put up for consideration before the concerned Court on **25.06.2020** on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

FIR no. 323/2011  
PS Mangolpuri

11.06.2020

Present : Ld. APP for the State.  
Sh. Pradeep Kumar, Ld. counsel for  
applicant/accused through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an bail application of accused Pardeep @ Lala.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition ( C ) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble

High Court of Delhi in W. P. ( C ) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Pardeep @ Lala admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

e-FIR no. 00902/2019  
PS Subhash Place

11.06.2020

Present : Ld. APP for the State.

Sh. Sachin Kumar Shukla, Ld. counsel for  
applicant/accused through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an bail application of accused Raja @ Bhadak.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition ( C ) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble

High Court of Delhi in W. P. ( C ) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Raja @ Bhadak admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020



FIR no. 216/2019  
PS Shalimar Bagh

11.06.2020

**File is taken up today on application seeking permission for traveling abroad.**

Present : Ld. APP for the State.

Sh. N. K. Bhambri, Ld. counsel for applicant  
through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Heard on application for grant of permission to applicant Deepanshu Arora to go abroad.

The applicant is on bail in this case and has never misused the concession granted to him. In such circumstances, the permission to go to **Chicago, USA** as stipulated for the scheduled period in the application, is allowed subject to conditions that:

1. He shall produce a “No Objection Certificate” from his surety.

2. He shall produce the FDR of Rs. 50,000/-.
3. He shall not tamper with the evidence in any manner and shall not influence investigation in any manner.
4. He shall furnish his contact addresses in the aforesaid countries alongwith complete itinerary.

The applicant / accused shall intimate the concerned Court in writing after returning from each of the places as mentioned in his application and shall also intimate this Court in writing about any change in itinerary as given in this application.

The applicant shall file an affidavit / undertaking to this effect. He shall inform the concerned Court as and when he comes back.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

FIR no. 71/2020  
PS Budh Vihar

11.06.2020

Present : Ld. APP for the State.  
Sh. Masod Alam, Ld. counsel for applicant through  
VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for bail of accused Saurabh.

Reply received through e-mail, wherein it is mentioned that investigation is pending in the present FIR case and above mentioned accused has not been arrested in abovesaid FIR case.

In view of the submissions made in the reply filed by IO, present application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

FIR no. 189/19  
PS Crime Branch

11.06.2020

**Fresh Charge-sheet filed.**

Present : Ld. APP for the State.

IO ASI Virender Singh in person.

All four accused persons are not present, but on police  
bail.

Submissions heard.

Be put up for consideration before the concerned Court on  
25.06.2020 on which date the court is expected to re-open after the lock-  
down in view of Corona Virus or any other date when the Courts resume  
normal functioning.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020

FIR no. 50/2020  
PS Budh Vihar

11.06.2020

Present : Ld. APP for the State.  
Sh. Masod Alam, Ld. counsel for applicant through  
VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for bail of accused Saurabh.

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Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
Duty MM, NW, Rohini, 11.06.2020